

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - III**

CP/CA No. 119(ND)2017

IN THE MATTER OF:

Aperam Stainless Services and Solutions Precision SAS	APPLICANT / PETITIONER
Vs		
IUP Jindal Metals and Alloys Ltd. & Ors.	RESPONDENT

SECTION:

Under Section 241 & 244

Order delivered on 11.10.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

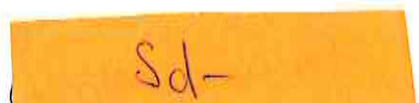
For the APPLICANT / PETITIONER :- Mr. Sivam Bika Sinha, Advocate
Ms Mishika Singh, Advocate
Ms. Anandita Sharma, Advocate

For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the parties are present. It is represented that reply which was directed to be filed as per the order dated 04.09.2017 by the respondents was received only yesterday and hence time will be required to file rejoinder to the main Company Petition. Learned Counsel for the respondent represents that the petitioner is required to file reply in relation to the company application which has been filed by the respondent challenging the maintainability of the petition and that the same was received after the date fixed by this Tribunal. In the circumstances the respective rejoinders by the parties to be filed one to the main company petition and other to the application relating to maintainability within ^athe period of two weeks.

Post the matter on 9th November 2017.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**